



भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange
Board of India
RO/NRO/1436/2026

BEFORE THE RECOVERY OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA
NORTHERN REGIONAL OFFICE, NEW DELHI

Recovery Certificate No. 1011 of 2016

1. M/s KBCL India Ltd (PAN: AACCK1768N)
2. Sh. Rakesh Kumar (PAN: BDXPK7192Q)
3. Sh. Vishvnath Pratap Singh (PAN: BYYPS5946N)
4. Sh. Shashi Kant Mishra (PAN: AHYPM9076H) Defaulters

Order under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the SEBI Act, 1992

1. Recovery proceedings have been initiated against M/s KBCL India Ltd (PAN: AACCK1768N), and its directors namely Sh. Rakesh Kumar (PAN: BDXPK7192Q), Sh. Vishvnath Pratap Singh (PAN: BYYPS5946N) and Sh. Shashi Kant Mishra (PAN: AHYPM9076H) [Defaulters], for failure to pay a sum of Rs. 118.69 Crores (*Rupees One Hundred Eighteen Crores Sixty-Nine Lakh*) with returns due to investors, along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum payable in respect of Certificate No. 1011 of 2016 dated November 10, 2016 drawn up by the Recovery Officer, Northern Regional Office.
2. Notice of Demand dated November 10, 2016 was issued by the Recovery Officer to the defaulters demanding payment of the said sum along with returns, interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. The Recovery Officer has attached various bank, Demat accounts and mutual fund portfolio of the defaulters in execution of the said notice and sent copies of the attachment notice to the defaulters. The defaulters have failed to pay the said dues nor responded to the notices. The banks have informed that, the funds available in the bank accounts are already attached by various agencies as well as by the banks.

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“हम हिन्दी में पत्राचार का स्वागत करते हैं।”



3. It is learnt that the defaulter is in possession of the below mentioned property and it is also felt that they may dispose or transfer or alienate the assets with a view to obstruct or delay the recovery proceedings, which needs to be prevented immediately by attaching the said assets.
4. In view of the above, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income tax Act, 1961 read with Section 28A of the SEBI Act, 1992, the defaulters are hereby prohibited from disposing, transferring, alienating, or charging in respect of the following property attached:

(a) All the immovable properties held by the defaulter including the following:

Sr no	Sale Deed no	Registration Year	Khasra No.	Area (Hectare)
Village- Badaiya, District-Mathura, Uttar Pradesh- 281006				
1	10416	2013	255	0.1695
2	11119	2013	608	0.13433
3	11481	2013	795/926	0.093
4	15574	2012	39, 43	0.1214
5	13413	2012	417M	0.21
6	7448	2009	2,3, 30,31, 32, 50, 51	0.328
7	7459	2009	325, 326, 329, 330, 331ka	0.781
8	9919	2009	2,3,30,31, 32,50,51	0.197
9	2933	2009	795	0.607
10	5434	2014	533	0.152
11	6785	2014	533	0.1265
12	2577	2010	796,795/926	1.399
13	7492	2013	90KHA	0.061
14	7630	2013	255	0.1695
15	8599	2013	346, 399	0.042
16	7581	2011	129	0.253
17	6970	2008	7,16,17,18,19,358	0.403
18	74	2010	47,48,53,334Gha	0.253
19	1330	2010	644	0.445

Sr no	Sale Deed no	Registration Year	Khasra No.	Area (Hectare)
20	3424	2010	644	0.445
21	4216	2011	334	1.786
22	4466	2013	114, 119, 231, 677kha	0.273
23	8991	2009	402	0.093
24	4101	2009	644	0.445
25	9617	2009	315	0.364
26	11949	2009	398	0.21
27	5028	2009	291	0.4573
28	4295	2009	39,43	0.305
Village- Bakalpur Paurara, District-Mathura, Uttar Pradesh- 281004				
29	6786	2014	172	0.200714286
Village- Chokipur Khurd, District-Mathura, Uttar Pradesh- 281122				
30	6182	2013	28	0.506
Village- Churmura, District-Mathura, Uttar Pradesh- 281122				
31	8526	2008	387	0.499
32	2941	2009	254	1.007
33	9851	2007	228	
34	10616	2013	50	1.027
35	11959	2013	246	0.253
36	3363	2013		0.0112
37	11606	2007	285	0.527
38	7195	2008	285	0.527
39	3155	2013	280	0.263
40	9731	2009	392	1.676
41	15982	2014	90	0.253
42	2436	2009	206	0.494
43	2104	2009	151	0.433
44	2868	2008	234	0.225
45	5489	2013	166	0.806
46	6515	2013	23M/3, 23M/1	0.954
47	7028	2014	14, 247	1.1959
48	12447	2013		0.020809
49	9166	2007	205	0.329
50	6280	2008	267	1.265



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Sr no	Sale Deed no	Registration Year	Khasra No.	Area (Hectare)
51	533	2008	171/3	0.422
52	1243	2008	119m	0.648
53	1038	2008	198	0.5126
54	1172	2008	235	0.253
55	8988	2007	49	0.4895
56	1198	2009	119M	0.648
57	72	2009	119M	0.648
58	2575	2010	221M,95m	0.495
59	2729	2010	208	0.409
60	3500	2010	221M,95M	0.495
61	8307	2009	342183189	0.7222
62	9685	2009	129M	0.405
63	8911	2009	398	0.146
64	9825	2009	398	0.145
65	1818	2009	207	0.108
66	3065	2009	235	0.253
67	9904	2008	247	0.253
68	9630	2008	190	0.477
69	844	2009	342,189	0.464
70	1919	2009	397	0.498
71	10006	2008	119	0.648
72	2521	2009	235	0.894
73	2065	2008	262	0.151
74	9920	2009	403	0.2209
75	2128	2008	403	0.2209
76	1162	2007	253	0.3425
77	5672	2007	235 & 57	0.167
78	383	2009	76	0.418
79	1199	2009	247	0.835
80	2313	2009	235	0.132
81	381	2009	253	0.0895
82	6126	2009	285	0.25
83	8818	2009	398	0.145
84	5655	2010	235	0.632





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Sr no	Sale Deed no	Registration Year	Khasra No.	Area (Hectare)
85	5645	2010	274	1.372
86	6467	2013	247	0.3795
Village- Gokulpur, District-Mathura, Uttar Pradesh- 281007				
87	9483	2013	39,58,74	0.6015
Village-Paintha, District-Mathura, Uttar Pradesh- 281502				
88	10393	2009	212	0.189
89	7787	2013	96	0.532
90	7789	2013	100	0.608
Village-Pauri, District-Mathura, Uttar Pradesh- 281001				
91	10592	2009	192	0.089
92	10591	2009	37	0.316
93	13374	2012	200	0.372
94	10026	2009	170	0.163
95	7222	2009	85	0.28
96	16448	2013	216	0.1376
97	3200	2009	3	0.269
98	2633	2009	352	0.3815
99	5814	2013	94	0.204
100	5815	2013	94	0.204
101	5817	2013	92,93	0.4085
102	11216	2016	3,32,34	0.78
103	144	2010	180,186,187	0.239
104	2456	2010	126	0.101
105	3628	2009	373	0.147
106	3202	2009	32	0.242
107	3201	2009	34	0.269
108	11914	2009	235	0.357
109	1039	2008	191	0.091
110	7119	2009	120	0.161
111	9618	2009	150	0.505
112	8878	2009	119	0.115
113	3106	2009	241	0.24
114	5828	2009	110	0.0355
115	8819	2009	103	0.161





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Sr no	Sale Deed no	Registration Year	Khasra No.	Area (Hectare)
116	11962	2009	63	0.455
117	7160	2014	74	0.2
118	6833	2013	43	0.0463
119	1952	2009	35	0.359
Village- Rahimpur, District-Mathura, Uttar Pradesh- 281123				
120	11678	2013	266	0.352
Village-Rajpura Jaat, District-Mathura, Uttar Pradesh- 281122				
121	77	2010	83	0.665
122	78	2010	80	0.669
123	79	2010	84	0.665
Village-Salempur Pahara, District-Mathura, Uttar Pradesh- 281123				
124	3418	2013	414	0.3157
Village- Tehara, District-Mathura, Uttar Pradesh- 281007				
125	11881	2009	3	1.0962

5. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the property mentioned above, which stands attached in execution of Recovery Certificate.
6. The defaulter(s) are also hereby directed to furnish the complete details of all the movable and immovable properties held by the defaulter(s) and charges, if any, thereon in the format prescribed at **Annexure -A**, duly certified by the Board of Directors along with original title deeds pertaining to the aforementioned properties, within two weeks from the date of this order at SEBI, Northern Regional Office, New Delhi."
7. This order shall be served on the defaulter and
 - i. The Inspector General of Registration of all the States and Union Territories; and
 - ii. The concerned Tehsildars, District Registrars and Sub-Registrars of the respective areas where the above mentioned properties are located



Continuation Sheet

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with a direction not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.

Given under my hand and seal at New Delhi this 01st of April, 2026.



Rajan Kumar

**RAJAN KUMAR
RECOVERY OFFICER**

राजन कुमार/Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi



ANNEXURE- A

Sl. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market	Value Details of building, fixtures, crop timber, fittings, standing livestock etc.	Details of encumbrance if any
1.	District					
	Sub-Division					
	Block					
	Village					
	Khasra/ Mouza					
	Khata No.					
	Plot No.					
	Boundaries					
	Extent of land					

